

ITEM NO.33

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No(s).11502-11507/2023

(Arising out of impugned final judgment and order dated 08-05-2023 in CRLA No. 1268/2007 08-05-2023 in CRLA No. 1321/2007 08-05-2023 in CRLA No. 1386/2007 08-05-2023 in CRLA No. 1623/2007 08-05-2023 in CRLA No. 1757/2007 08-05-2023 in CRLA No. 2213/2007 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMA KANT DIXIT

Respondent(s)

(FOR ADMISSION and IA No.184676/2023-EXEMPTION FROM FILING O.T.)

Date : 18-09-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Tag alongwith Criminal Appeal Nos. 2846-2851 of 2023.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)